

ITEM NO.2

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 90411/2024, in Criminal Appeal No(s). 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME DEPARTMENT

Respondent(s)

(IA No. 90411/2024 - SUSPENSION OF SENTENCE)

WITH

IA No. 90416/2024 in CrI.A. No. 578/2016 (II)

(IA No. 90416/2024 - SUSPENSION OF SENTENCE)

Date : 26-04-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Siddharth, AOR
Mr. Anshul Saxena, Adv.

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.
Mr. Kameshwar Nath Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.90411/2024, in CrI. A.No.41/2016 & IA No. 90416/2024 in
CrI.A. No. 578/2016:

Taking into consideration the period of incarceration and the age of the appellants, we are inclined to grant bail to the appellants subject to the conditions that may be imposed by the Trial Court, during the pendency of the appeals.

Accordingly, IA No.90411/2024 and IA No.90416/2024 are allowed.

List the appeals for hearing on 21.08.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)